

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*(Through Physical hearing)*

**ITEM No.09**  
**C.P. (IB) No.83/BB/2024**

**IN THE MATTER OF:**

M/s. Sustainable Agro-Commercial Finance Ltd. ... Petitioner  
Vs.  
M/s. Athani Sugars Ltd. ... Respondent

**Order under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on: 28.06.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : None

**ORDER**

1. None appeared for the Petitioner.
2. It is noticed that on 20.05.2024, when the case was listed for admission, no one has appeared on behalf of the Petitioner. However, on 12.06.2024, Shri Vinod learned Counsel has appeared and submitted that Ms. Mehul Thakker, previous Counsel does not want to continue in this case and given her NOC and therefore sought time to file fresh Vakalath, and accordingly three days' time was granted to him to file the same. In spite of availing sufficient time, no Vakalath has been filed by the learned Counsel for the Petitioner till date.
3. Today also none appeared for the Petitioner. It shows that the Petitioner is not interested to prosecute the case, and therefore, the Petition is liable to be dismissed for default for non-prosecution of the case.
4. In the result, **C.P.(IB)No.83/BB/2024 is dismissed** for default for non-prosecution of the case.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**